

SHRI MUKHTAR ABBAS NAQVI: Sir, he always raises a valid point.

MR. DEPUTY CHAIRMAN: But you raised a good point. This is a valid point and that is why I have given the ruling also. ...*(Interruptions)*... But the only thing is, you wanted a ruling from the Government! That is the problem. ...*(Interruptions)*... Okay. Now, before that, there is a Supplementary List of Business. Shri Radha Mohan Singh to move for consideration of the Central Agricultural University (Amendment) Bill, 2016. Mr. Minister, can you explain what the position is? ... *(Interruptions)*... Can you explain? Let me understand it.

MR. DEPUTY CHAIRMAN: This is only to include Nagaland. ...*(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): For historical reason, Nagaland was kept out. That was their own decision. Now, if they wish to join, the people of Nagaland should not be deprived. We fully support it.

MR. DEPUTY CHAIRMAN: It is already passed by the Lok Sabha. So, we will just pass it. With the permission of the House, I am allowing it. Suspension has already been made, so it is as per rule. It is in the Supplementary List of Business. Since the House agrees, I am calling the hon. Minister to move the Bill.

GOVERNMENT BILLS

The Central Agricultural University (Amendment) Bill, 2016

कृषि एवं किसान कल्याण मंत्री (श्री राधा मोहन सिंह): महोदय, मैं प्रस्ताव करता हूँ:—

“कि केंद्रीय कृषि विश्वविद्यालय अधिनियम, 1992 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।”

The question was put and the motion was adopted

MR. DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री राधा मोहन सिंह: महोदय, मैं प्रस्ताव करता हूँ:—

“कि विधेयक को पारित किया जाए।”

The question was put and the motion was adopted

MR. DEPUTY CHAIRMAN: This is called the constructive cooperation and the constructive opposition. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, I hope all of us have realized that there is expenditure involved in setting up the University in Nagaland and by the definition of the Leader of the House this Bill is a Money Bill. ...*(Interruptions)*... This is a Money Bill. ...*(Interruptions)*...

SHRI KAPIL SIBAL (Uttar Pradesh): This must be sent to Lok Sabha. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Since last week, Mr. Jairam Ramesh has become a great admirer of the Leader of the House. ...*(Interruptions)*... I think it is a good thing. ...*(Interruptions)*..

SHRI KAPIL SIBAL: Sir, what is your opinion? Should this not be sent to Lok Sabha? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The Bill has been passed. Now, there is no point in sending it to...*(Interruptions)*... We have already passed it. ...*(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): What Mr. Jairam and Mr. Kapil Sibal are saying, I think a considered view will have to be taken one day because there is no Bill ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is on record in the House and I have said it from the Chair that if you think so, what is needed is a constitutional amendment. ...*(Interruptions)*...

SHRI ANAND SHARMA: Not that. ...*(Interruptions)*... Every Bill has a money component and the Consolidated Fund of India is involved. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You are correct but...*(Interruptions)*...

SHRI KAPIL SIBAL: If I may state...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*..

SHRI KAPIL SIBAL: You are right. Every Bill has a financial statement appended to it, which means moneys have to be expended and those come from the Consolidated Fund of India. The danger is that if the Treasury Benches want to raise an objection *qua* a Bill that may not pass here, they can term it as a Money Bill and then allow the Lok Sabha Speaker to take a decision. This impinges on the dignity of this House and the autonomy of this House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What do I do? ...*(Interruptions)*... I got your point. The point is that it is in the Rule Book. Rule 186 says that at any stage an objection can be raised as to whether or not a Bill is a Money Bill, and if the Chairman considers the objection valid, it can be referred. ...*(Interruptions)*... That is all. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, one more point. ...*(Interruptions)*... Sir, yet again, the Government wants to avoid a discussion on the Andhra Pradesh Reorganisation Act. In tomorrow's agenda, which is being circulated, there is a Private Member's Bill by the same Dr. K. V. P. Ramchandra Rao whose previous Bill was termed a Money Bill. Now, he is bringing a Private Members' Bill tomorrow.

MR. DEPUTY CHAIRMAN: That is a Resolution.

SHRI JAIRAM RAMESH: It is listed in tomorrow's List of Business. Now, we are told that the House is not going to meet after 12 o'clock tomorrow.

MR. DEPUTY CHAIRMAN: Nobody told you this. We have to decide that. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: So, I hope, you will not once again subvert a discussion on the Andhra Pradesh Reorganisation Bill. ...*(Interruptions)*...

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर ...*(व्यवधान)*... चूंकि जयराम रमेश जी की आवाज तेज है, इसलिए मैं बोल नहीं पा रहा हूँ।

MR. DEPUTY CHAIRMAN: It is an academic discussion. We have to take up the Bill now.

प्रो. राम गोपाल यादव: एक कहावत है कि "दूध का जला छाछ को भी फूंक-फूंक कर पीता है"। अभी आपने जो प्राइवेट मेम्बर्स बिल को स्पीकर साहब को रेफर कर दिया, तो सभी लोगों के मन में आशंका है कि किसी भी फाइनेन्स बिल को स्पीकर साहब मनी बिल करके भेज देंगे, स्पीकर साहब कर ही देंगे और फिर वह मनी बिल हो जाएगा, तो राज्य सभा अपनी बात रखने से वंचित हो जाएगी। इस आशंका को निर्मूल करने के लिए माननीय वित्त मंत्री जी कुछ तो कहें।

SHRI TAPAN KUMAR SEN (West Bengal): Mr. Deputy Chairman, Sir, you just said, and I like that expression, 'constructive opposition *vis-a-vis* destructive opposition'.

MR. DEPUTY CHAIRMAN: I did not say 'destructive opposition'. I only said, 'constructive opposition'.

SHRI TAPAN KUMAR SEN: Anything can be described as a Money Bill when it suites the destructive convenience of avoiding Rajya Sabha ...*(Interruptions)*... and this weapon can be utilized then, and that has been utilised on a number of occasions.

MR. DEPUTY CHAIRMAN: Let me now move on to the listed Business. If you are very serious about it, you can consider the idea of a Constitutional Amendment. That is all I have to say. Now, we have already agreed that first, we will take up the Maternity Benefit (Amendment) Bill, 2016. That is again a non-controversial Bill.

SHRI JAIRAM RAMESH: It is also not a Money Bill.

MR. DEPUTY CHAIRMAN: I told you that you should try for a Constitutional Amendment instead of wasting time here on this issue.

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, the Taxation Laws (Amendment) Bill, 2016, is a Money Bill, which has been listed today.

MR. DEPUTY CHAIRMAN: Now, the Maternity Benefit (Amendment) Bill, 2016, to be introduced. Shri Bandaru Dattatreya.

The Maternity Benefit (Amendment) Bill, 2016

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Sir, I beg to move for leave to introduce a Bill further to amend the Maternity Benefit Act, 1961.

The question was put and the motion was adopted.

SHRI BANDARU DATTATREYA: Sir, I introduce the Bill. Sir, I beg to move:

“That the Bill further to amend the Maternity Benefit Act, 1961, be taken into consideration.”

The question was proposed.

MR. DEPUTY CHAIRMAN: Now, Shrimati Rajani Patil. Mrs. Patil, the total time allotted for the Bill is limited. We have to pass it in one hour. Therefore, you can speak for five minutes.

श्रीमती रजनी पाटिल (महाराष्ट्र): माननीय उपसभापति जी, मैटर्निटी बेनिफिट बिल, जो अभी सदन के सामने रखा गया है, उसका मैं स्वागत करते हुए कुछ सूचनाएं यहां पर सरकार को देना चाहती हूँ। हमारे मराठी में बोलते हैं—

“जिच्या हाती पाठव्याची दोरी ती सर्व जगासी उद्धारी”

इसका मतलब यह है कि पालने की डोर जिसके हाथ में है, वह पूरी दुनिया का उद्धार कर सकती है। आज की नारी को अगर देखा जाए, तो आज की नारी आधुनिक झांसी की रानी है। वह कैसे? क्योंकि एक हाथ में लैपटॉप है, दूसरे हाथ में मोबाइल है, घोड़े की जगह स्कूटर ने, टू व्हीलर ने ले ली है, तो टू व्हीलर में अपने छोटे बच्चों को पकड़ कर अपने साथ बांध कर चली जाती है और फिर अपने ऑफिस में जाकर पुरुष का मुखौटा हासिल कर ऑफिस का काम करती